CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:899/94

DATE OF DECISION: 5.1.2000

Shri Waman Anaji Pagare Applicant.

Shri Shci H.A.Sawant Advocate for Applicant.

Versus

Union of India and others Respondents.

Shri A.L.Kasturey Advocate for Respondent(s)

CORAM

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman Hon'ble Shri D.S.Baweja, Member (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library.

(R.G. Vaidyanatha) Vice Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO:899/94

Wednesday the 5th day of JANUARY 2000

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S.Baweja, Member (A)

Waman Anaji Pagare Residing at C/o Shri U.W.Pagare, B-471, Jai Yashwant Co-op Housing Society Ltd., Village Road, Bhandup (East) Bombay.

...Applicant.

By Advocate Shri H.A.Sawant

V/s

- Union of India through The General Manager Western Railway, Chsurchgate.
- The Divisional Railway Manager (E), Western Railway, Bombay Central, Bombay.

... Respondents

By Advocate Shri A.L.Kasturey.

ORDER (ORAL)

{Per Shri Justice R.G. Vaidyanatha, Vice Chairman }

This is an application filed by the applicant claiming the pensionary benefits. The respondents have filed reply opposing the application. We have heard Shri H.A.Sawant counsel for the applicant and Shri A.L.Kasturey counsel for the respondents.

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- 2. The applicant was working as an employee in the Western Railway. He retired from service on 30.6.1972. The Railway had only Provident Fund Scheme till 1957. In 1957 Pension Scheme was interoduced in Railway and option was given to the employees either to opt to Pension Scheme or continue in Provident Fund Scheme. The applicant who was in service when Pension Scheme was introduced and till he retired in 1972, did not exercise option for Pension Scheme. Even after retirement there were number of opportunities given to the employees by Railways by extending the cut of date for exercising option, but the applicant did not exercise option.
- 3. The applicant's case is the he was unaware of the 1969 circular that one has to exercise option. Then he wrote a letter to the Railway claiming pension but no final reply was received; that is how he has approached this Tribunal claiming pensionary benefits.
- 4. The defence of the respondents is that since the applicant has not exercised the option to come out to Pension Scheme within the cut of date or extended cut of date, he is not entitled to pensionary benefits.
- 5. The argument of the learned counsel for the applicant is that there was no notice to the employees including the applicant and therefore he was not aware of the Rule and could not exercise option. But according to the respondents there was vide publicity but the employees did not exercise option. Hence they cannot get the benefit to come out to Pension Scheme.

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learned counsel for the applicant invited our The attention to some Division Bench judgements of this Tribunal 727/89 and other cases where a Division Bench of this Tribunal has held that when the notices are not given to employees then they cannot by denied the benefit of Pension Scheme if subsequently they apply for the same. Wе want to consider the Division Bench judgements since the matter is covered by Full Bench judgement and Supreme Court judgement. A similar question arose in some cases was referred to In OA 314/94 and connected cases the Full Bench by judgement dated 6.12.1996 has held that individual notices to the employees regarding extended cut of date to come out to Pension Scheme is not necessary.

The we have the judgement of Supreme Court in Krishna Kumar's case reported in 1990 (14) ATC 846, where grievance was about discrimination between employees who are getting pension and retirees who had failed to exercise option within the extended cut of date. The Supreme Court has held that Provident retirees who had failed to exercise option within the time are not entitled to be included in Pension Scheme. The Supreme Court held that Provident Fund retirees and Pension retirees constitute different class and therefore there is no question of discrimination if Provident Fund retirees are given option and they did not exercise the option within the cut of date and extended cut of date. In view of the law declared by the Apex Court, Provident Fund retirees who did not exercise option are not entitled to come over to Pension Scheme. Therefore the applicant

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relief. Ιt may be as a policy the cannot be granted any Government may grant pension to all Provident Fund retirees with without option, that is purely a policy matter with which we are not concerned. In the circumstances Provident Fund retirees can come to the pension Scheme only when they exercise option before cut of date or extended cut of date, failure of which they cannot come to Pension Scheme. Admittedly the applicant did not exercise option within the cut of date or extended cut of date therefore he cannot claim for pensionary benefits. Hence we hold that the applicant is not entitled to any relief.

7. In the result OA is dismissed. No order as to costs.

(D.S.Baweja

Member(A)

(R.G. Vaidyanatha) Vice Chairman

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